CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Second Floor, Commercial Complex, Indiranagar, BANGALORE- 560 038.

Dated: 28SEP 1994

APPLICATION NO: 173 of 1994.

APPLICANTS:- Sri.S.S.Khazi, V/S.

RES PONDENTS: - Secretary, Ministry of Railways, NEw Delhi and six others.

To

- 1. Sri.M.S.Anandaramu, Advocate, No.27, First Cross, First Floor, Chandrashekar Complex, Gandhinagar, Bangalore-560 009.
- 2. Sri.A.N. Venugopala Gowda, Adovcate, No.8/2, Upstairs, R.V. Road, Bangalore-560004.

Subject:- Forwarding of copies of the Order passed by the Central Administrative Tribunal, Bangalere.

Please find enclosed herewith a copy of the ORDER/STAY ORDER/INTERIM ORDER/ passed by this Tribunal in the above mentioned application(s) on 15th September, 1994.

Issued on 29/9/94 P

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DEPUTY REGISTRAR 9
JUDIC IAL BRANCHES.

CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH. BANGALORE

ORIGINAL APPLICATION NO.173/1994

THURSDAY THIS THE FIFTEENTH DAY OF SEPTEMBER. 94

MR. JUSTICE P.K. SHYAMSUNDAR VICE CHAIRMAN

MR. T.V. RAMANAN

MEMBER (A)

Shri S.S. Khazi, Aged about 33 years, Working as Turner Gr.II, Token No.20, Machine Shop, South Central Railway Hubli

Applicant

(By Advocate Shri M.S. Anandaramu)

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- The Union of India, represented by its Secretary, Ministry of Railways, New Delhi
- The General Manager, South Central Railway, Secunderabad
- The Chief Works Manager, South Central Railway Workshop, Hubli
- 4. The Assistant Works Manager,
 Office of the Chief Works Manager,
 South Central Railway,
 Hubli
- 5. The Personnel Officer, South Central Railway Workshop, Hubli
- 6. Shri S.S. Shivannagouda, Working as Watch Repairer Gr.II, Machine Shop, South Central Railway, Hubli
- 7. Shri P.K. Ambekar, Working as Watch Repairer, Gr.III, South Central Mailway Workshop, Hubli

Respondents

(By learned Standing Counsel)
for Railways, Shri A.N. Venugopal
for R-1 to 5



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MR. JUSTICE P.K. SHYAMSUNDAR, VICE CHAIRMAN

Having heard \$hri Anandaramu, learned counsel for the applicant and Shri A.N. Venugopal, learned Standing Counsel for the Railways, we think that in this case the applicant will be benefited more by making an administrative appeal to the Department instead of pressing us for relief. This case indeed poses a baffling feature in that the applicant having secured the benefit of a higher placement in his own line as Turner Gr. II incidentally followed by higher emoluments now seeks to forsake the joy and benefit of a higher service and appears bent upon pursuing the lowly position of a Watch Repairer. We are at a loss to understand as to why the man himself should seek displacement in his/career prospects but then it is for him to go to the administrative authorities and tell them that he now desires a change of the Branch and even if it be financially detrimental. He should, therefore, make a proper representation to the Railway Administration and ask for change of Cadre.

2. We, therefore, dispose of this application giving leave to the applicant to make an appropriate representation if he so desires for seeking change of Cadre from that of Turner Gr.II to Watch Repairer Gr.II. If such a representation

is made and relief sought for can be granted within the frame work of law, the Administration will consider and dispose of the same as aforesaid. Shri Anandaramu says that he will ensure his client makes an appropriate representation within a week from this date. If that is done, we direct the Railway Administration to pass appropriate orders thereon within one month of receipt of such a representation. No costs.

Sdr

Sd-

MEMBER (A)

VICE CHAIRMAN

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TRUE COPY

Section Officer 23/9

Central Administrative Tribunal
Bangalore Bench

Bangalore